

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 22/2024 (WZ)

Rajendra Kumar Kamra

...Appellant

*Versus*

GCZMA & Ors

...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**  
**NO. 1 (GCZMA)**

I, Shri Johnson Bedy Fernandes, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority ("GCZMA") i.e., Respondent No 1 herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-

1. I say that I am holding the post of Member Secretary, Goa Coastal Zone Management Authority. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. I say that I am filing the present Affidavit-in-Reply for the purpose making certain averments before this Hon'ble Tribunal. Nothing in the aforementioned Appeal filed by the Appellant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional detailed Affidavit, if found necessary.

3. I say that the Appellant has filed the present appeal challenging the order dated 17.01.2024 and corrigendum dated 29.01.2024 passed by Respondent No. 1 inasmuch as it directs demolition of (b) Swimming Pool, (c) RCC Underground water Tank and (d) Footpath erected in property bearing Survey No. 211/2-A of Ashvem Mandrem, Pernem, Goa by Appellant herein.

4. I say that pursuant to the GCZMA meeting, the present Respondent issued directions under Section 5 direction under EP Act.



5. I say that the present respondent had decided to discharge the Show Cause Notice dated 02.03.2023 to the extent of (a) 21 cottage and 1 restaurant, and demolish the violations noted at (b) swimming pool, (d) RCC Underground water tank and (d) Footpath.

6. I say that the present Respondent has granted its approval for erection of 21 cottage and 1 Restaurant in the property bearing Survey No. 211/2-A of Ashvem Mandrem, Pernem, Goa in terms of CRZ 2011 notification.

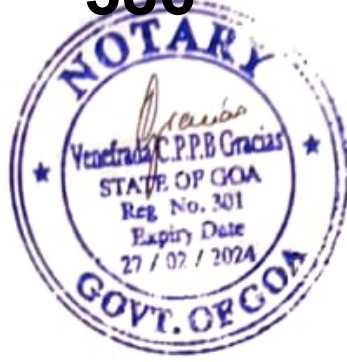
7. I say that the Appellant has no permissions for the (b) swimming pool, (d) RCC Underground water tank and (d) Footpath and as such it is a clear violation of the CRZ Notification 2011.

8. I say that what has been stated in Paras 1 to 7 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.



386

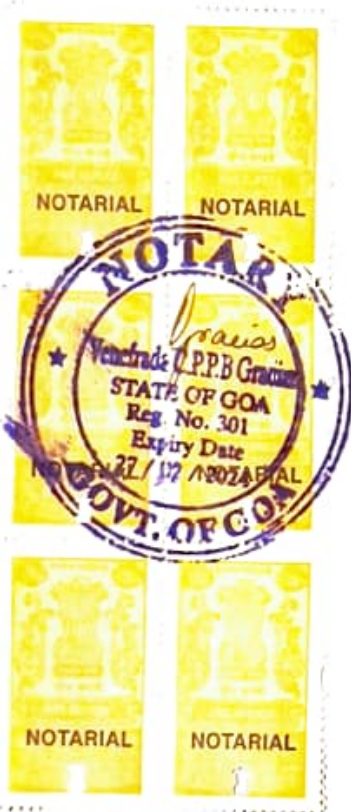
Solemnly Affirm on Oath



Place: Panaji, Goa.

Date: 12.12.2024

*[Signature]*  
DEPONENT



Solemnly affirmed before me

Johnson Bedy Fernandes

Who is identified before me by

\_\_\_\_\_ At Panjim - Goa

Sr. No. 188/12/2024

Date. 12/12/2024

*[Signature]*  
Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State